

# 1 WP-11705-2025 IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR BEFORE HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE & HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 21<sup>st</sup> OF APRIL, 2025

# WRIT PETITION No. 11705 of 2025

## VISHAL KUREEL

Versus

#### THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Gopesh Yash Tiwari - Advocate for petitioner.

Shri Bramhadatt Singh - Dy. Advocate General for respondents/State on

advance notice.

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## <u>ORDER</u>

## Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

Counsel for the petitioner seeks permission to withdraw the present petition with liberty to take appropriate steps as per law on the issue as already decided by the Hon'ble Supreme Court in the case of *Kanagachettikulam Makkal Podhunala Eyakkam Vs. Union of India (Special Leave to Appeal (C) No.10377/2022)* on 20.03.2023.

Permission is granted.

The petition is dismissed as withdrawn with the liberty as prayed for.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE



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